

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 2045**  
(TO BE ANSWERED ON 12.12.2024)

**CENTRAL INFORMATION COMMISSION**

**2045. SMT. RENUKA CHOWDHURY:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the total number of appeals and complaints received, pending and returned by Central Information Commission (CIC) till date;
- (b) the number of vacant Information Commissioner posts at the CIC, along with the duration of each vacancy;
- (c) the steps taken by Government to expedite the filling of vacant posts; and
- (d) whether Government has received any information from the State Governments regarding the functioning of State Information Commission, if so, the details of the defunct State Commissions?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): 1. The total number of second appeals/complaints filed in CIC during the period from 2021-22 to 2023-24 is 59,069.

2. As on 29.11.2024, total number of second appeals and complaints pending in CIC is 22,596.

3. Further, a total of 36,787 second appeals and complaints were returned by the Central Information Commission (CIC) during the period 2022-2024 in terms of Rule 8 read with Rule 9 of RTI Rules, 2012.

(b): As per Section 12(2) of the RTI Act, 2005, the Central Information Commission (CIC) shall consist of the Chief Information Commissioner and such number of Central Information Commissioners, not exceeding ten, as may be deemed necessary. At present, the CIC comprises of Chief Information Commissioner and two Information Commissioners.

(c): DoPT vide its advertisement No. 4/1/2024-IR II dated 14.08.2024 has invited applications for the post of Information Commissioners, not exceeding eight, in the Central Information Commission. In response to the advertisement, 161 applications have been received in this Department by the due date.

(d): In terms of Section 15(1) read with Section 2(a) of the RTI Act, 2005, implementation of various provisions of the Right to Information Act, 2005 including appointment of State Information Commissioners in State Information Commissions, is the responsibility of the concerned State Government. No such data is centrally maintained.

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